

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 311/252/ND/2018

In the matter of:

M/s. Technicool Marketing Pvt. Ltd.

....**Appellant**

Vs.

ROC & Another.

....**Respondent**

Under Section: 252

Order delivered on 01.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant :

For the Respondent :

Mr. Tarun Saini, CS

Mr. Himanshu Sharma, CS

For the IT :

Mr. Divey Kant, Advocate for

Ms. Lakshmi Gurung, St. Counsel

ORDER

ROC and income tax department have filed reply. It is seen from the last order dated 03.07.2018 the learned Company Secretary for the appellant undertook to file further documents in support of appeal which has not been filed till date

At the end of the Board, the learned Company Secretary appeared in the Court and undertakes to file further documents within one week, with the copy in advance to the other side. For further consideration on **05.09.2018**.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**